

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

1. I.A. 2103/2021  
IN

C.P.(IB)-3530(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **29.09.2021**

NAME OF THE PARTIES: B. M. Agencies  
V/s

Amita Art Printers Pvt Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

Counsel for the IRP, Mr. Jagdish Ratanlal Ahuja a/w Mr. A P Singh is present through virtual hearing.

**I.A. 2103 of 2021**

The above application is filed by the IRP, Mr. Jagdish Ratanlal Ahuja under section 12A of the Code for withdrawing the main Company Petition 3530/2019 in view of the settlement entered into between the Corporate Debtor and the Operational Creditor under which the Operational Creditor received an amount of Rs. 5 lacs by demand draft dated 18 August 2021 towards full and final settlement of his claim. The Ld. IRP further submits that he has not received any claims in the above matter and no COC was constituted so far.

The IRP further submits that he has received his fee from the Operational Creditor.

After hearing the submissions made by the IRP and upon perusing the material available on record, this Bench feels that the above I.A. deserves to be allowed and accordingly, the same is allowed and the CIRP admission order dated 28 July 2021 passed by this Bench against the Corporate Debtor is withdrawn by releasing the Corporate Debtor from all rigours of moratorium.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Certified True Copy  
Copy Issued "free of cost"  
On 15/12/2021

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)

  
Deputy Registrar

National Company Law Tribunal Mumbai Bench  
Government of India

